

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 20/09 held on 22.08.2008.

The Meeting No. 20/09 of Norms Committee-II was held on 22.08.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, Asst IA	M/o Steel
3.	Shri R. D. Choudhary, Addl. Director	MIT
4.	Shri B. D. Ghosh, Jt. IA	M/o Steel
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.:49/48/81-ALC2/2007	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00539/AM08/	RLA File :31/24/040/00079/AM08/	Lic.No/Date:3110029542 14.06.2007	Defer Date:19.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that the representative of DHI did not attend the meeting and decided to defer the case for the next meeting of deferred cases. The case stands deferred and to be relisted on 16.09.2008.			

2	Case No.:126/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00616/AM08/	RLA File :05/24/040/00474/AM08/	Lic.No/Date:0510209312 21.09.2007	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 08/07/2008. Hence decided to withdraw the case.			

3	Case No.:48/15/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00216/AM09/	RLA File :05/24/040/00914/AM08/	Lic.No/Date:0510217565 10.03.2008	Defer Date:15.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that this case has already been considered by NC in its meeting dated 15.07.2008 and is re-listed for 02.09.2008. Hence decided to withdraw the case.			

4	Case No.:23/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00191/AM09/	RLA File :05/24/040/00905/AM08/	Lic.No/Date:0510217772 12.03.2008	Defer Date:15.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 15/07/2008. Hence decided to withdraw the case.			

5	Case No.:21/15/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00189/AM09/	RLA File :05/24/040/00889/AM08/	Lic.No/Date:0510218258 19.03.2008	Defer Date:15.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 15/07/2008. Hence decided to withdraw the case.				

6	Case No.:23/11/81-ALC2/2008	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00141/AM09/	RLA File :07/24/040/00052/AM09/	Lic.No/Date:0710057471 19.05.2008	Defer Date:19.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that the representative of DHI did not attend the meeting and decided to defer the case for the next meeting of deferred cases. The case stands deferred and to be relisted on 16.09.2008.				

7	Case No.:1/12/81-ALC2/2008	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00147/AM09/	RLA File :05/24/040/00138/AM09/	Lic.No/Date:0510221984 11.06.2008	Defer Date:19.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 01/07/2008. Hence decided to withdraw the case.				

8	Case No.:3/12/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00149/AM09/	RLA File :05/24/040/00159/AM09/	Lic.No/Date:0510221994 12.06.2008	Defer Date:19.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.				

9	Case No.:6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:19.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.09.2008: -				
1. Number of layers of PTFE coating and thicknesses thereof. 2. Quantity of import item at S.No.1 in numbers. 3. Information in respect of item at S.No.4, 5 & 11 of Standard Deficiency Format.				

10	Case No.:7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:19.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.09.2008: -				
1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format.				

11	Case No.:1/13/81-ALC2/2008	Party Name:RAM RATNA WIRES LIMITED	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00154/AM09/	RLA File :03/95/040/00070/AM09/	Lic.No/Date:0310474563 13.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. After taking clue from SION C-1323 and C-206, the quantity of import item at SI No 1 may be allowed as 1.01 kg/kg. 2. The value of item of import No. 2 should not exceed 5% of FOB value of exports. R/A may take suitable consequential action accordingly.			

12	Case No.:4/12/81-ALC2/2008	Party Name:FINE TOOLS(INDIA) PRIVATE LIMITED,	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00150/AM09/	RLA File :07/24/040/00118/AM09/	Lic.No/Date:0710057892 13.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that this case pertains to plastic NC and decided to transfer the case to NC-VII.			

13	Case No.:5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

14	Case No.:4/13/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00157/AM09/	RLA File :03/95/040/00138/AM09/	Lic.No/Date:0310475240 18.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.09.2008: - 1. Information in respect of item at S.No. 12 of Standard Deficiency Format.			

15	Case No.:5/13/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00158/AM09/	RLA File :05/24/040/00176/AM09/	Lic.No/Date:0510222401 18.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that the matter is under examination of DC(SSi). The case stands deferred and to be relisted on 30.09.2008.			

16	Case No.:6/13/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00159/AM09/	RLA File :11/24/040/00004/AM08/	Lic.No/Date:1110017576 18.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

17	Case No.:7/13/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00160/AM09/	RLA File :22/24/040/00019/AM09/	Lic.No/Date:2210007905 18.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that RA has already issued the AA on 18.06.2008 in terms of para 4.7.5. of HBP. Hence, decided to close the case.			

18	Case No.:9/13/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00162/AM09/	RLA File :05/24/040/00173/AM09/	Lic.No/Date:0510222422 19.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 5468 Kgs inclusive of 1% wastage. 2. Quantity of import item at S.No. 2 may be allowed as 452 Kgs. after taking clue from Engineering Table 10. 3. Quantities of import items at S.Nos. 3, 4 & 5 may be allowed as 1055 Kgs., 556 Kgs. & 55.6 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

19	Case No.:11/13/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00164/AM09/	RLA File :05/24/040/00183/AM09/	Lic.No/Date:0510222544 20.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

20	Case No.:12/13/81-ALC2/2008	Party Name:FELSOMAT INDIA PVT.LTD,	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM09/	RLA File :07/24/040/00126/AM09/	Lic.No/Date:0710058028 20.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

21	Case No.:13/13/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM09/	RLA File :07/24/040/00139/AM09/	Lic.No/Date:0710058029 20.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

22	Case No.:14/13/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00167/AM09/	RLA File :31/24/040/00078/AM09/	Lic.No/Date:3110034113 20.06.2008	Defer Date:19.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that the representative of DHI did not attend the meeting and decided to defer the case for the next meeting of deferred cases. The case stands deferred and to be relisted on 16.09.2008.			

	Case No.:15/13/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:20/81-ALC2/2008 19.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00168/AM09/	RLA File :31/24/040/00075/AM09/	Lic.No/Date:3110034115 20.06.2008	Defer Date:19.08.2008
23	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 30.09.2008.			

PART'AR'DEFFER

S.No.26

Case No. AR 12	M/S Control Techniques India Ltd.Chennai
Meeting No.20/81	F.No.01/81/50/135/AM08/DES-II
Dated: 19-08-2008	Advance Licence No. 0410089889 dt.08-06-2007
	RLA F.No.04/24/040/0091/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their letter No. 17(50)/2007-IPHW dated 13.08.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No.27

Case No. AR 16	M/S Omax Autos Ltd.
Meeting No.20/81	F.No.01/81/50/195/AM08/DES-II
Dated: 19-08-2008	Advance Licence No. 3310009922 dt.13-07-2007
	RLA F.No.33/24/040/00002/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee decided that a copy of the reply received from the firm may be referred to DIPP for examination and comments. The case stands deferred and to be relisted on 16.09.2008.

S.No.28

Case No. AR 18	M/S Crompton Greaves Ltd.
Meeting No.20/81	F.No.01/81/50/175 /AM02/DES-II
Dated: 19-08-2008	Advance Licence No.0310114300 dt. 13-12-2001
	RLA F.No. 03/24/42/1125/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that the representative of DHI did not attend the meeting and decided to defer the case for the next meeting of deferred cases. The case stands deferred and to be relisted on 16.09.2008.

S.No.29

Case No. AR 19	M/S Crompton Greaves Ltd
Meeting No.20/81	F.No.01/81/50/217/AM02/DES-II
Dated: 19-08-2008	Advance Licence No.0310114303 dt.13-12-2001
	RLA F.No.03/24/40/0104/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 20/81 held on 22.08.2008. The committee observed that the representative of DHI did not attend the meeting and decided to defer the case for the next meeting of deferred cases. The case stands deferred and to be relisted on 16.09.2008.
